



2026:AHC:4250

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 23 of 2026

Ayush Kumar Vishwakarma

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Akhilesh Yadav, Ram Prasad Dubey
Counsel for Respondent(s)	: A.S.G.I., C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ram Prasad Dubey, learned counsel for the writ petitioner, Sri Gaurav Singh, learned Standing Counsel for the State and Sri Ajay Kumar Gautam (AoR No. A/A 0197/12) for the Respondent no.2.

2. The grievance of the writ petitioner is that the writ petitioner has appeared for recruitment on the post of Constable G.D. in CRPF. The writ petitioner claims that though selection has been done, but he has not been accorded joining on the ground that there is a criminal case pending against the writ petitioner being Case Crime no.0048 of 2014 under Sections 147, 352, 323, 504, 506, 395 IPC. Learned counsel for the writ petitioner submits that the character certificate has not been issued by the District Magistrate, Maharajganj.

3. Prayer in the present writ petition is for issuing character certificate and according appointment and joining.

4. Learned Standing Counsel as well as counsel appearing for Respondent no.2 submit that the writ petitioner may raise his claim before the respondents.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to raise his grievance at the first instance before Respondent no.3 along with a comprehensive representation and self attested copy of the writ petition as well as the certified copy of the order, who on the said motion shall proceed to do necessary and thereafter the petitioner shall also proceed to approach Respondent no.2, who shall also consider the claim of the writ petitioner

strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 8, 2026
N.S.Rathour

(Vikas Budhwar,J.)